IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI.

O.A. 1369/96

This the 26 th day of November, 1996.

HON'BLE SHRI R.K. AHOOJA, MEMBER(A).

1. Nanak Chand
   S/o Sh. Mam Chand,
   R/o 5-Y, Chitra Gupta Road,
   Paharganj,
   New Delhi.

2. Anand Prakash,
   S/o Shri Nanak Chand,
   R/o 5-Y, Chitra Gupta Road,
   Paharganj,
   New Delhi.                        ......... Applicants.

(By Advocate Sh. T.C. Aggarwal)


                    Versus


Union of India, through
Director of Estate,
Directorate of Estate, Min. of
Urband Development,
Nirman Bhavan,
New Delhi.                          .......... Respondents.
(By Advocate Shri J.Banerji, proxy
counsel for Shri Madhav Paniker)



                ORDER(Oral)


        The applicants have come before the Tribunal
seeking to have the impugned order at Annexure A-II of
eviction quashed and to have the allotment of the house
regularised in the name of applicant No.2. The respondent
have contested the claim of the applicant and submit that
allotment of the Govt. Quarter in favour of applicant No.1
was cancelled on his retirement w.e.f. 1.3.96 but the
request for regularisation in favour of applicant No.2
was refused on the ground that he was owning a private
house. Today when the matter came up for hearing, Shri
Banerji, Ld. proxy counsel for the respondant submitted

that the applicants in the rejoinder have produced certain additional documents in support of their claim that the applicants do not possess any private house of their own. He submitted that this would require further examination by the respondent.

Accordingly with the consent of both the parties, this matter is disposed of with a direction that the applicants will file a fresh representation within one month with such fruther proof that they may have in support of their claim before the respondent who will then dispose of the same within a period of one month from the receipt of the representation with a reasoned and speaking order. Till then the respondent will maintain the status quo and not take any action to implement the impugned order dated 25.9.96 at Annexure A-II. No costs.

(R.K. AHOOJA)
M(A)